



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

मंगळवार, जून १२, २००७/ज्येष्ठ २२, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007 (Mah. Ord. IV of 2007) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

(Translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007 (Mah. Ord. IV of 2007), published under the authority of the Governor.

RURAL DEVELOPMENT AND WATER CONSERVATION DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 12th June 2007.

MAHARASHTRA ORDINANCE No. IV OF 2007.

AN ORDINANCE

further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Village

Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 for the purposes hereinafter appearing; Mah.
V of
1962.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Ordinance may be called the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2007.

(2) It shall come into force at once.

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958

Amendment of section 10-1A of Bom. III of 1959. 2. In section 10-1A of the Bombay Village Panchayats Act, 1958,— Bom.
III of
1959.

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961

Amendment of section 12A of Mah. V of 1962. 3. In section 12A of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961,— Mah.
V of
1962.

(i) in the first proviso, in clause (ii), for the words “three months” the words “four months” shall be substituted;

(ii) in the second proviso, for the words “three months” the words “four months” shall be substituted.

STATEMENT

Any person desirous of contesting election to a reserved seat in Local Authorities is required to submit along with his nomination papers his caste certificate issued by the Competent Authority and the validity certificate issued by the Scrutiny Committee. However such person, who has applied for verification of his caste certificate to the Scrutiny Committee and who has not received such certificate on the date of his nomination may submit the validity certificate, within a period of three months from the date of his election.

2. The Government after considering the difficulties faced by the candidates, who have been elected to the reserved seats in Municipal Corporations and Municipal Councils, has extended the said period of three months by a period of one month. With a view to give similar extension of period to the persons elected to the reserved seats on the Village Panchayats and Zilla Parishads and Panchayat Samitis, for submission of the validity certificate, by a period of one month, the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, are being amended.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that the circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 11th June 2007.

S. M. KRISHNA,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

BHUSHAN GAGARANI,
Secretary to Government.